

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-532**  
IB-310/ND/2020

**IN THE MATTER OF:**

Mr. S.P. Kanugo

**Vs.**

JDMT Engineering India Pvt Ltd

....Applicant

.....Respondent

**SECTION**

U/s 9 IBC Code 2016

**Order delivered on 15.01.2021**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Rakesh Kumar, Preeti Kashyap and Ankit Sharma

For the Respondent

:

**ORDER**

Ld. Counsel for the applicant seeks permission to serve fresh notice upon the respondents.

Heard, prayer is allowed. Issue notice upon the respondent by all modes including the e-mail id of the respondent as well as through the process of the bench. Affidavit of service must be filed within one week from today.

The reply be filed within two weeks' from the date of receipt of the notice.

Thereafter, rejoinder if any within one week from the date of receipt of the reply. **List on 05.03.2021.**

Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**